

THE PATIALA AND EAST PUNJAB STATES
UNION POLICE (INCITEMENT TO DIS-
AFFECTION) ACT, 1953

SHRI B N DATAR Sir I beg to lay on the Table a copy of the Patiala and East Punjab States Union Police (Incitement to Disaffection) Act 1953, under sub-section (3) of section 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act 1953 [Placed in Library, see No S-105/53]

NOTICES OF MOTIONS FOR PAPERS

SHRI B C GHOSE (West Bengal) had given notice of a motion for papers on the lockout at the Indian Iron & Steel Works at Burnpore I should like to know what has happened to that notice

MR CHAIRMAN We have passed it on to the Ministry of Labour and we are expecting their answer

SHRI B C GHOSE It happens that the procedure laid down for the disposal of notices of motions for papers is rather—if I might say so—dilatory in the sense that it takes a long time to discuss matters of urgent public importance As this matter is very urgent, with your permission, I might also put down a short-notice question which I should request the Minister through you to answer to-morrow, or to make a statement on the subject, as this matter is of very great national interest

PROF G RANGA (Madras) I have also given notice of a motion regarding the Godavari floods

MR CHAIRMAN Yes, I have got it and we have passed it on to the proper quarters and Mr Datar has promised to make a statement on the subject on Thursday because he is trying to get some telegraphic reports from Madras in the meantime You may take it that in all these matters we are pressing the Ministers to make statements as early as possible

SHRI S N MAZUMDAR (West Bengal) Sir, I have also given notice of a motion on the situation in Burnpur

MR CHAIRMAN Yours has also been sent to the Ministry concerned.

THE INDIAN RAILWAYS (AMENDMENT) BILL, 1953

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR) I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890

MR CHAIRMAN Motion moved

‘That leave be granted to introduce a Bill further to amend the Indian Railways Act 1890’

The motion was adopted

SHRI LAL BAHADUR I introduce the Bill

SHRI H P SAKSENA (Uttar Pradesh) Amended in what respects?

MR CHAIRMAN When the Bill is circulated to you and when it comes up for consideration here by that that time you will be posted with all the information and details

THE CENTRAL SILK BOARD
(AMENDMENT) BILL, 1953

THE MINISTER FOR COMMERCE (SHRI D P KARMARKAR) I beg to move

‘That the Bill further to amend the Central Silk Board Act 1948, as passed by the House of the People, be taken into consideration’

This is a non-controversial and simple measure This subject is not a simple subject in the sense that this industry could be just protected by enforcing protective import duties As the House is aware, in this in-